

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION No. 2887
TO BE ANSWERED ON 04.01.2018

Land Ownership Rights to Women

2887. SHRI RAMDAS C. TADAS:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is formulating any legislation to provide ownership rights to women engaged in agricultural works and if so, the details thereof; and
- (b) the time by which the said legislation is likely to be formulated?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (b) : As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject of 'Land' and its management including matters related to ownership rights to women engaged in agricultural works falls in the jurisdiction of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto.
